

# VIRTUAL INTERNATIONAL SYMPOSIUM ON INSOLVENCY & BANKRUPTCY CODE 2016, Thu. 7.Jan.2021

## FREE REGISTRATION LINK

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**7.Jan.2021 | 9:45 AM to 7:00 PM**

CPE hours Credit as per IBBI norms for Insolvency Professionals.

ORGANIZED

BY: -

CENTRE FOR TRANSNATIONAL  
COMMERCIAL LAW  
NATIONAL LAW UNIVERSITY, DELHI

## WHO MAY JOIN?

- **Government officials** in Tax, Revenue, Legal, In-house counsel of PSU's.
- **Working Professionals** like CA, CS, CMA, MBA, Bankers, Insolvency Practitioners, Consultants, Lawyers, Stakeholders in Insolvency Proceedings - Creditors, Corporate Debtors, and the like.
- **Academics:** Teachers in Law, Finance, Economics, Business & Management Studies. Students of Doctoral, Post-Graduate, Graduate/Undergraduate.

## "Insolvency Resolutions, Promoting Entrepreneurship post the Pandemic"



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Insolvency and  
the Digital  
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Dean J. Rich Leonard  
US Bankruptcy Court  
Judge (Retd.)  
Bankruptcy Courts  
post the Pandemic



Dr. Risham Garg  
Associate Professor of  
Law & Director, Centre  
for Transnational  
Commercial Law,  
National Law University  
Delhi

SYMPOSIUM  
ORGANIZER

**Topics** covering current issues in insolvency law & practice like, proceedings against guarantors, CIRP, Resolution Plans, Antecedent Transactions.

Registration & Participation is free of cost, however, Insolvency Professionals who want CPE hours Credit may be required to pay a nominal amount for the certificate.

All inquiries shall be sent to [editor.ctcl@nludelhi.ac.in](mailto:editor.ctcl@nludelhi.ac.in).